

Statement-II*State-wise Comparative Statement of
Estimates of Production of Groundnut
during 1994-95 and 1995-96*

State	Production (Thousand tonnes)		Extent to which the production declined over 1994-95
	1994-95	1995-96	
Andhra Pradesh	1670.7	2426.2	
Bihar	4.8	4.3	-0.5
Goa	2.1	1.9	-0.2
Gujarat	2380.1	1028.3	-1351.8
Haryana	1.8	1.7	-0.1
Himachal Pradesh	0.4	0.4	
Jammu and Kashmir	0.1	0.1	
Karnataka	945.5	1156.0	
Kerala	12.8	12.5	-0.3
Madhya Pradesh	214.3	290.6	
Maharashtra	629.2	576.4	-52.8
Nagaland	0.5	1.0	
Orissa	98.2	92.3	-5.9
Punjab	8.0	8.0	
Rajasthan	197.5	163.6	-33.9
Tamil Nadu	1762.4	1911.6	
Tripura	1.9	1.3	-0.6
Uttar Pradesh	101.6	107.2	
West Bengal	26.3	26.6	
Pondicharry	3.4	3.6	
All India	8061.6	7813.6	-248.0

Bill for Mentally Retarded Persons

*230. KUMARI UMA BHARATI :
SHRI SATYA DEO SINGH :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to introduce a comprehensive bill for the mentally retarded persons;

(b) if so, the details thereof;

(c) whether the Government have received any memorandum in this regard;

(d) if so, details thereof and the action taken by the Government thereon; and

(e) the time by which the bill is likely to be introduced?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (e) Yes, Sir. Action is being taken for introduction of National Trust for the Welfare of Persons with Mental Retardation and Cerebral Palsy Bill, 1995 in Parliament. The main objectives, *inter-alia*, of the Trust will be to make arrangements for the care and rehabilitation of such persons, to provide aid and assistance to the organisations engaged in their care and to receive and manage the properties bequeathed for the purpose.

Simplified Procedure for Arms Licences

*231. SHRI PARASRAM MEGHWAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether incidents of looting and dacoity in the buses by the anti-social elements along with Indo-Pak border districts have increased during the current year;

(b) if so, whether the Government propose to simplify the procedure of granting arms licences for the safety of the people;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (d) "Public Order" and "Police" being State subjects as per the Constitution of India, the registration, investigation, detection and prevention of crime are primarily the concern of the State Governments. Specific data relating to looting and dacoity in buses are not maintained at the Central level. Latest information about the incidence of dacoity and robbery, district-wise in the States bordering Pakistan is available for the year 1994 and the same is enclosed as Statement. It is felt that the existing procedure regarding grant of arms licence needs no change.

Statement*Incidence of Dacoity and Robbery in Districts
of Gujarat, Jammu and Kashmir, Punjab and
Rajasthan during 1994*

S.No.	States/Distt.	Dacoity	Robbery
		1994	1994
1	2	3	4
I. Gujarat			
1.	Ahmedabad Commr.	118	134
2.	Ahmedabad Rural	50	54
3.	Ahwa-Dans	1	0
4.	Amreli	29	15
5.	Anand	35	37
6.	Banaskantha	96	88

1	2	3	4	1	2	3	4
7.	Bharuch	52	39	3.	Batala	0	1
8.	Bhavnagar	44	42	4.	Bhatinda	1	4
9.	Gandhinagar	6	7	5.	Faridkot	1	2
10.	Jamnagar	41	37	6.	Fatehgarh Sahib	2	2
11.	Junagadh	43	44	7.	Ferozepur	0	2
12.	Kheda North	30	36	8.	Guradaspur	1	2
13.	Kutch	19	24	9.	Hoshiarpur	0	2
14.	Mehsana	61	87	10.	Jagraon	1	1
15.	Panchmahal	112	111	11.	Jalandhar	14	5
16.	Patan	34	44	12.	Kapurthala	1	0
17.	Porbandar	10	11	13.	Khanna	1	1
18.	Rajkot Commr.	19	39	14.	Ludhiana	4	7
19.	Rajkot	44	36	15.	Majitha	0	2
20.	Sabarkantha	14	24	16.	Mansa	0	1
21.	Surat Commr.	60	66	17.	Patiala	5	1
22.	Surat Rural.	21	20	18.	Ropar	0	1
23.	Surendranagar	15	25	19.	Sangrur	0	0
24.	Vadodara Commr.	21	26	20.	Tarntaran	3	2
25.	Vadodara Rural.	37	35	21.	Total	44	46
26.	Valsad	17	34	IV. Rajasthan			
27.	W. Rly	24	38	1.	Ajmer	40	50
28.	Total	1053	1153	2.	Alwar	61	38
II. Jammu and Kashmir				3.	Banswara	40	59
1.	Anantnag	7	16	4.	Baran	47	45
2.	Badgam	1	1	5.	Barmer	38	33
3.	Baramulla	17	21	6.	Bharatpur	47	58
4.	Doda	19	10	7.	Bhilwara	34	31
5.	Jammu	13	10	8.	Bikaner	8	10
6.	Kargil	0	0	9.	Bundi	42	49
7.	Kathua	2	4	10.	Chittorgarh	59	70
8.	Kupwara	3	3	11.	Churu	10	10
9.	Leh	0	0	12.	Dausa	11	26
10.	Pulwama	4	15	13.	Dholpur	18	25
11.	Poonch	1	0	14.	Dungarpur	21	13
12.	Rajouri	0	0	15.	Ganganagar	33	13
13.	Srinagar	12	21	16.	Hanumangarh	*	14
14.	Udhampur	17	10	17.	Jaipur	98	93
15.	Railways	0	0	18.	Jaisalmer	13	10
16.	Total	96	111	19.	Jalore	26	24
III. Punjab				20.	Jhalawar	40	52
1.	Amritsar	10	7	21.	Jhunjhunu	10	11
2.	Barnala	0	3	22.	Jodhpur	62	67

1	2	3	4
23.	Kota	49	92
24.	Nagaur	26	24
25.	Pali	22	18
26.	Raisanand	12	18
27.	Sawai Madhopur	31	38
28.	Sikar	22	20
29.	Sirohi	16	15
30.	Tonk	13	10
31.	Udaipur	70	93
32.	G.R.P.	19	8
33.	Total	1038	1137

* District was not existing at that time.

[English]

Animal Husbandry and Dairying Schemes

*232. SHRI K.P. SINGH DEO :
DR. ASIM BALA :

Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state :

(a) whether proposals for the development of Animal Husbandry and Dairying for Ninth Five Year Plan have been finalised; and

(b) if so, the main areas and activities on which attention is proposed to be focussed?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANS PRASAD SINGH) : (a) No, Sir.

(b) Even though the Ninth Plan has not yet been given a final shape, the proposed focus areas and activities during the Plan envisages setting up of an additional 60 thousand artificial insemination centres to provide door step service of the farmers, creation of additional one lakh dairy cooperative societies to enhance the productivity and procurement of milk, establishing District Composite Livestock Development and Extension Centres, cattle insurance and formation of cooperative federations for sheep, goat and rabbit development.

[Translation]

Funds for Agricultural Development

*233. SHRI SOHAN BEER : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the funds allocated to Uttar Pradesh for the development of agriculture during the year 1995-96;

(b) the amount actually utilised by the State Government;

(c) whether the State Government has sought additional amount for the current year;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) An amount of Rs. 110 crores was released to Government of Uttar Pradesh under various Central/ Centrally Sponsored Schemes for the development of agriculture during the year 1995-96. The amount actually utilised by the State Government during the year 1995-96 out of releases made during 1995-96 and an unspent balance of about Rs. 32 crores for earlier years, was Rs. 108 crores.

(c) and (d) Funds are released to the States based on the proposals received, total allocation in the budget of the Department and the amount remaining unutilised in a particular State out of earlier releases made. During the year 1996-97 the State Government has sought additional Central Assistance in respect of the Scheme for Soil Conservation in the Catchment of Flood Prone Rivers; Intensive Cotton Development Programme; Promotion of Agricultural Mechanisation among small farmers; Strengthening of Agricultural Engineering in SAUs; National Pulses Development Project and Oilseeds Production Programme.

(e) These are under process.

[English]

River Valley Projects

*234. SHRI KRISHAN LAL SHARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether according to a study out of 200 river valley projects cleared during the last two decades, 80% were cleared in violation of the Forests Conservation Act, 1980;

(b) if so, the facts in this regard; and

(c) the action taken against those responsible for clearing such projects?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (c) No, Sir. No River Valley project has been cleared by Ministry of Environment and Forests in violation of Forest (Conservation) Act, 1980.